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In the Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.1472/87

Date of decision: 27.11.1992.

Shri Shyam Kishore Mallick

...Petitioner

Versus

Union of India through the Secretary,  
Ministry of Commerce (Deptt. of Supply),  
New Delhi & Others

...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Shri G.D. Gupta, Counsel.

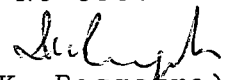
For the respondents


Shri N.S. Mehta, Senior  
Standing Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

In view of the subsequent events that have taken place viz. conclusion of the disciplinary enquiry, imposition of minor penalty and further judgement of the Tribunal in the case of **S.K. Mallick vs. Union of India** decided by the Calcutta Bench on 4.11.1991 that it should not come in the way of his promotion, this petition does not survive. So far as the question of emoluments to be paid during the period of suspension is concerned, that is a matter to be agitated before the appropriate authority. It is left open to the concerned authority to decide the emoluments to be paid during the period of suspension. The O.A. accordingly stands disposed of. No costs.

  
(I.K. Rasgotra)  
Member(A)

  
(V.S. Malimath)  
Chairman